

18
**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 5/66/NCLT/AHM/2018

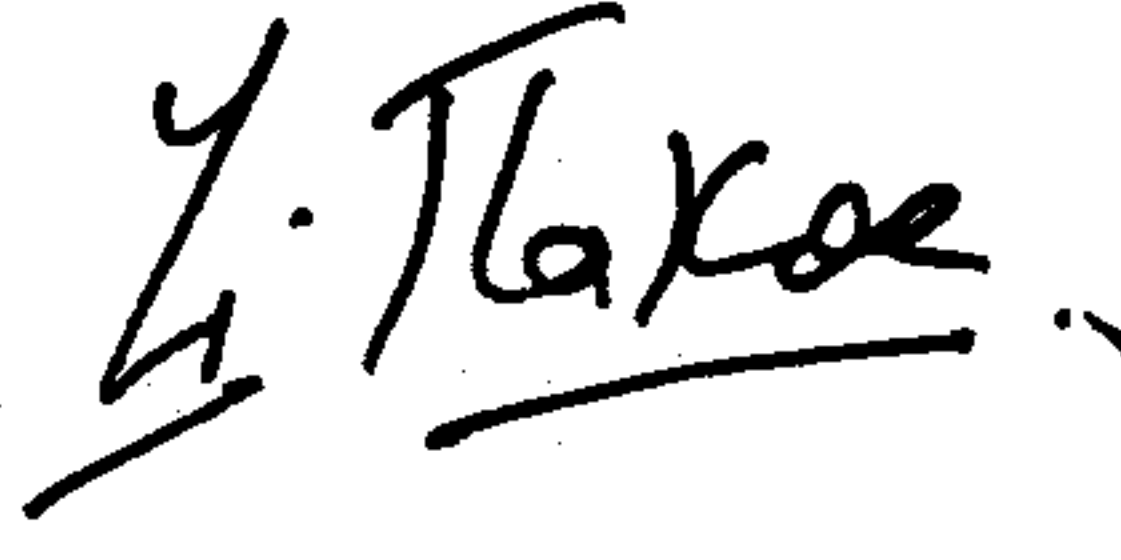
Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.02.2018**

Name of the Company: Ajmera Cement Pvt Ltd.

Section of the Companies Act: Section 66 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	Yuvraj Thakore	Advocate	Petitioners	
2.	For D.N. Raval			

ORDER

Learned Advocate Mr. Yuvraj Thakore i/b Learned Advocate Ms. Dharmistha Raval i/b Raval & Raval present for Petitioner.

Petitioner filed affidavit in respect of attendance register preference shareholders of Ajmera Cements Pvt Ltd and board resolution dated 27.09.2017 of Hassaldine INC.

Heard arguments of Learned Counsel for petitioner.

Perused the petition. Petition is admitted.

Petitioner company is directed to issue notices to: -

1. Central Government through Regional Director, Western region Gujarat and
2. Registrar of Companies Gujarat in Form No. RSC -2 enclosing copy of the petition along with Annexures calling for their representations, if any, before this Tribunal within a period of three months from the date of receipt of notice simultaneously sending a copy of representation to the company.
3. All the creditors of the company as per the list enclosed with the petition in Form No. RSC-3 within seven days from this date giving all the information as contemplated in sub-rule (2) of rule 3 of NCLT (Procedure for reduction of share capital of company) Rules 2016 requiring them to file their representation and/ objections within three months before this Tribunal.

4. Petitioner company is directed to publish notice in Form No. RSC- 4 within seven days from this date in English language newspaper "Indian Express" Ahmedabad Edition and vernacular Gujarati newspaper "Sandesh" Ahmedabad Edition" stating the proposed reduction in share capital and the place where list of creditors can be inspected and the date of hearing before this Tribunal requiring them to file their objections, if any, before this Tribunal within three months.
5. Petitioner company is also directed to upload the publication in the website of petitioner company, if any, seeking objection from creditors within three months and intimating the date of hearing, stating the proposed reduction of share capital and the place where the list of creditors can be inspected.
6. The company shall file an affidavit in Form No. RSC-5 before this Tribunal confirming the dispatching of notices and publication of notice not later than seven days from the date of issue of notices and publications.
7. Date of hearing is fixed 01.06.2018.

List the matter on 01.06.2018.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 26th day of February , 2018.